

loured grains was noticed, such stocks were upgraded before issue. Superfine rice stocks received from December, 1982 onwards are of good quality.

Water Supply Scheme for Kerala

1366. SHRI A. NEELALOHITHADASAN NADAR: Will the Minister of WORKS AND HOUSING be pleased to state:

(a) how many water supply schemes of Kerala are pending with Central Government for clearance; give details;

(b) the reasons for delay in giving clearance; and

(c) when the clearance is expected to be given for each scheme, give details?

THE MINISTER OF PARLIAMEN-TARY AFFAIRS, SPORTS AND WORKS AND HOUSING (SHRI BUTA SINGH): (a) Since 1977-78 rural water supply schemes covering 724 problem villages at an estimated cost of Rs. 2,557.326 lakhs have been approved with respect to Kerala under the Centrally sponsored Accelerated Rural Water Supply Programme. There is no scheme pending clearance with this Ministry now.

(b) and (c). Do not arise.

Progress in Exploratory Fishing Operation at Vizhinjam

1367. SHRI A. NEELALOHITHADASAN NADAR: Will the Minister of AGRICULTURE be pleased to state:

(a) the progress of the exploratory fishing operation at Vizhinjam;

(b) where the report is satisfactory; and

(c) the reasons for the delay on the part of the Central Government in giving sanction to the second and third stages of Vizhinjam fishing harbour project?

THE MINISTER OF AGRICULTURE (RAO BIRENDRA SINGH). (a) Progress Report on the exploration of Wadge Bank Area conducted during Jaunary to June, 1982 has also been received.

(b) The Report establishes the exploitable fishery resources in the area.

(c) There has been no delay. The scheme has been circulated to the Appraising Agencies before taking the investment decision.

Implementation of Land Ceiling Act

1368. SHRI LAKSHMAN MALLICK: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) when was the Land Ceiling Act implemented in different States;

(b) whether such Act has also remained in force in Orissa;

(c) if so, the total acres of land taken possession of by the Government from the big farmers of Orissa;

(d) the names of those farmers and the total acres of surplus land which have been taken from them; and

(e) the efforts made by Government for the distribution of the surplus land among the landless poor?

THE MINISTER OF STATE OF THE MINISTRY OF RURAL DEVELOPMENT (SHRI HARINATHA MISRA) : (a) A statement is enclosed. This will indicate the dates of enforcement of the Act enacted along the lines of the national guidelines on ceiling on agricultural holding issued by the Govt. of India in 1972.

(b) to (d). Possession of 123453 acres of land has been taken under the land ceiling law of Orissa. Of this 105574 acres have been distributed to 80918 landless and other eligible families in the State. The names of farmers from whom surplus lands have been obtained are too numerous to be kept by the Govt. of India. Records of them are not collected and maintained by the Govt. of India.